

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the 03rd day of January Two Thousand And Twenty

PRESENT:

THE HON'BLE MR. P. MADHAVAN, MEMBER(J)
THE HON'BLE MR. T. JACOB, MEMBER(A)

O.A.310/950/2019

R. Kannan,
S/o. (late) S.M. Raju,
Asst. Engineer (QA),
Senior Quality Assurance Estt.(Armts)
Residing at M-160, TNUDP,
Anna Nagar, Trichy-620 026.Applicant
(By Advocate: M/s. N. Vanaraj)
Vs.

1. Union of India
Rep. by its Secretary,
Ministry of Defence,
Room No. 101-A, South Block,
New Delhi- 110 011;
2. The Director General,
Director General of Quality Assurance
Department of Defence Production,
Room No. 308-A, D-1 Wing,
Sena Bhavan, New Delhi- 110 011;
3. Additional DGQA (A),
Director General of Quality Assurance (Armts),
Room No. 140, H Block,
HQ DGQA, Nirman Bhavan PO,
New Delhi-110 011;
4. Controller,
Controllerate of Quality Assurance (Small Arms),
PO, IChapur- Nawabganj, North 24 Parganas
West Bengal-743 144;
5. SQAO,
Senior Quality Assurance Establishment (A)
Trichy-620 016

6. SQAO,
Senior Quality Assurance Establishment (SA)
Ichapur, West Bengal,
PIN-743 144.

.....Respondents.

(By Advocate: Mr. Su. Srinivasan)

ORAL ORDER
(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

On being mentioned by advocate on record for the applicant, the matter is called and taken up today.

2. Learned advocate on record submits that applicant had already joined the 6th respondent establishment pursuant to the transfer order issued to him and he is finding it difficult to pursue the instant OA and, therefore, applicant seeks permission to withdraw the OA with liberty to file a fresh OA at the Jurisdictional Tribunal. Learned Advocate on record also filed an affidavit to this effect, which may be kept on record.

3. In view of the above, applicant is permitted to withdraw the instant OA with liberty to file a fresh OA if he is so advised. Accordingly, the OA is dismissed as withdrawn. No costs.

(T. JACOB)
MEMBER(A)

Asvs

03.1.2020

(P. MADHAVAN)
MEMBER(J)